

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

604/2001
OA/TA/MP No.....

A.K.Verma

UOI & Ors.

Versus.....

Date of Order	Orders
3.1.2002	<p>Mr.Shiv Kumar - Counsel for applicant.</p> <p>Heard the learned counsel for the applicant. It appears that vide order dated 7.9.2001, this Tribunal gave direction in the Contempt Petition filed by the applicant that the petitioner may file a representation for redressal of his grievance to the department and the department is expected to pass the order in accordance with law. The learned counsel for the applicant submits that the department has not passed the order so far.</p> <p>In view of the submissions made before me, respondent No.2 is directed to decide/ dispose of the representation dated 18.9.2001 filed by the applicant, within a period of one month from the date of receipt of a copy of this order. In case the applicant feels aggrieved with the decision of the representation, the applicant shall be at liberty to approach the appropriate forum, if so advised. With the above directions this O.A is disposed of. A copy of this order alongwith copy of the O.A be sent to respondent No.2 for necessary action.</p> <p><i>Recd 7-1-2002 S.K.</i></p> <p><i>ISSUED copy of order & copy of OA by Regd. 14/65 note dated 16/5/02</i></p>

S.K. Agarwal
(S.K. Agarwal)

Member (J).